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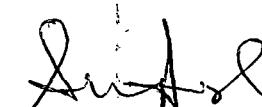
**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

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OA/TA/MP No ..... 1999

Smt .Achuki Devi ..... UOI & ERS.

Versus .....

Date of Order	Order	Orders
7.9.1999	<p>Mr .S .R .Chousasya - Counsel for applicant</p> <p>Heard the learned counsel for the applicant on admission. The prayer of the applicant <del>are: is:-</del> is:-</p> <p>(i) To fix wages of the late husband of the applicant and absorb him as regular employee as per Hon'ble Supreme Court's judgment dated 27.10.87.</p> <p>(ii) To settle and pay all dues and family pension and settlement dues accordingly.</p> <p>As regards fixation of pay of the deceased <del>by the applicant</del> is concerned, no O.A can be filed by the heirs of the deceased employee for getting fixation of pay of the deceased. Therefore, this O.A is not maintainable as the same has been filed by Smt .Achuki Devi, wife of the deceased.</p> <p>Regarding the claim of the applicant for family pension is concerned, on a perusal of the pleadings, it appears that the deceased was never regularised and it is not made clear when temporary status was conferred upon the deceased. The deceased employee died in the year 1989 but this application has been filed in the year 1999. Delay in filing this application has not properly been explained. Therefore, this application is also not maintainable as barred by limitation.</p> <p>I, therefore, dismiss this O.A in limine at the stage of admission.</p> <p style="text-align: right;"> (S.K. Agarwal) 7/9/99 Member (J.).</p> <p><i>Copy sent to R.n2 3204 Date 20/8/99 Jdtd</i></p>	